

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.220 of 2010

**Coram: Shri S.Jayaraman, Member
Shri M. Deena Dayalan, Member**

Date of Hearing: 28-10-2010

Date of Order: 25-11-2010

In the matter of:

Default in payment of Unscheduled Interchanges (UI) charges for the energy drawn in access of the drawn schedule by Bihar State Electricity Board, Patna.

And

In the matter of:

Bihar State Electricity Board, Patna

..... **Respondent**

Advocates/Representatives present:

Shri R B Sharma, Advocate, BSEB
Ms Jyoti Prashad, NRLDC

ORDER

The Commission in its order dated 4.10.2010 had directed the Respondent as under:

“3. Eastern Regional Load Despatch Centre has reported that a sum of ₹ 61.91 crore including surcharge is outstanding against BSEB towards UI payment as on 31.08.2010.

4. From the above facts, it emerges that the respondent has not complied with the provisions of the UI regulations. The respondent is directed to show cause as to why action under Section 142 of the Electricity Act, 2003 should not be taken against it for non-compliance of the provisions of the UI regulations in regard to timely payment of UI charges.”

2. The learned counsel for the Respondent submitted that the outstanding UI amount had been settled and prayed that notice under section 142 of the Electricity



Act, 2003 (the Act) issued to the Respondent be discharged. The representative of Northern Regional Load Despatch Centre appearing for Eastern Regional Load Despatch Centre confirmed that entire amount of outstanding UI against the Respondent has been liquidated.

3. The staff of the Commission informed that as per the e-mail received from Eastern Regional Load Despatch Centre, an amount ₹ 59.57 crore towards UI and surcharge was outstanding against the Respondent as on 21.10.2010. The Respondent has made a payment of ₹ 60.64 crores as on 21.10.2010 and no outstanding UI amount is due from the Respondent.

4. Noting the above submissions, we discharge the notice under section 142 of the Act against the Respondent and direct that the present proceedings be dropped.

5. Petition No.220 of 2010 is disposed of accordingly.

Sd/-

(M. Deena Dayalan)
Member

Sd/-

(S.Jayaraman)
Member

